

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/2454/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri V.K.Chandak,
District and Sessions Judge,
Barpeta, Assam.

Dated Guwahati the th 26 June, 2020.

Sub: **Station leave permission.**

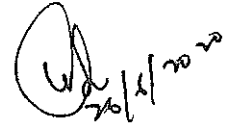
Ref:- Your letter No.DJB/1902 (E) dated 26.06.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted station leave permission, from late afternoon of 26.06.2020 till the morning of 29.06.2020, subject to adherence to lockdown protocols.

Further, the Addl District & Sessions Judge, Barpeta in his absence the Civil Judge and Asstt. Sessions Judge, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

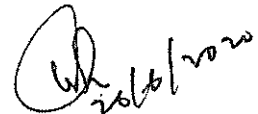


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt)/2455/A, dated 26.6.2020

Copy to:

1. The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)